

03/07/2003

Mr. Ashwini Swami, Counsel for applicant.

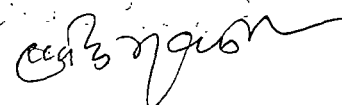
Mr. P. M. Vyas, proxy Counsel for

Mr. K. K. Vyas, Counsel for respondents
no. 1 to 3

None present for respondent no. 4

At the request of learned
Counsel for the applicant list
for admission on 04/07/2003 with
the understanding that the matter
will be heard finally as this matter
relates to transfer.


J. K. KAUSHIK
Judl. Member


R. K. Upadhyaya
Adm. Member

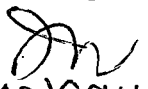
4/7/2003

Mr. Ashwini Swami. Counsel for
the applicant

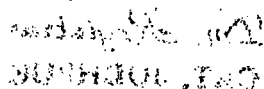
Mr. K. K. Vyas; Counsel for the
respondents.

The learned Counsel for the
applicant ^{states that he} does not want to
press this O.A. and the
same may be dismissed as
~~not pressed~~ not pressed.

Therefore the O.A. is dismissed
as not pressed.


[J. K. Kaushik]
member (D.)


[R. K. Upadhyaya]
member (A.)


J. K. Kaushik
Judl. Member

Part II and III destroyed
In my presence on 23.3.09
under the supervision of
section officer (J) as per
order dated 13.1.09

Section officer (Record) 2